

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH COURT II

Item No. 107

IA 3592/2024 & IA 4651/2024 In C.P. (IB)/1329(MB)2019

CORAM

SHRI SANJIV DUTT
HON'BLE MEMBER (TECHNICAL)

SHRI ASHISH KALIA
HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF HEARING (HYBRID) DATED **15.10.2025**

NAME OF THE PARTIES: **Bank of India**

Vs.

B. E. Billimoria And Company Ltd.

Appearance:

For Applicant : Adv. Prakash Shinde

For Respondent : Adv. Aniruth Purusothaman

IBC Under Sections 7, 60(5)

ORDER

IA 3592/2024

This Tribunal is receiving the final explanation from the General Manager of Bank of India regarding the conduct in this case. The order passed by the Hon'ble High Court was disposed of based on the settlement between the parties in 2020. The present application has been filed seeking condonation of delay from 28.11.2019 to 14.05.2024. Clarifications were sought, but no satisfactory response has been provided.

The Chairman is hereby directed to appear in person before this Court to explain his conduct in the present matter. The Court takes serious note of his behaviour,

particularly with regard to the custody and handling of the money in question, which is found to be unsatisfactory and unbecoming of his position.

The Chairman is further directed to file a personal affidavit, duly signed by him, explaining the circumstances in detail by the next date of hearing.

Re-list this matter **on 18.11.2025.**

Sd/-
SANJIV DUTT
MEMBER (TECHNICAL)
Vicky

Sd/-
ASHISH KALIA
MEMBER (JUDICIAL)